

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 3846/2019

[Arising out of impugned final judgment and order dated 02-07-2018 in RPD No. 281/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

PREM KUMAR (DEAD) THR. LR. & ANR.

Respondent(s)

(IA No. 97857/2022 - CLARIFICATION/DIRECTION, IA No. 9457/2019 - CONDONATION OF DELAY IN FILING, IA No. 9463/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 124817/2020 - EXEMPTION FROM FILING O.T. and IA No. 9460/2019 - EXEMPTION FROM FILING O.T.)

Date : 22-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Ms. Aishwarya Bhati, A.S.G. (N/P)
Mr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.
Ms. Manisha, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) :

Mr. Rohit Kumar Singh, AOR
Mr. Paras Sharma, Adv.
Ms. Shubhanginee Singh, Adv.
Mr. Atulya Nehra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

List for hearing in the list of regular hearing matters on
22.07.2026.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)